

The Goa Provision of Water Supply (Amendment) Bill, 2022

(Bill No. 7 of 2022)

A

BILL

to amend the Goa Provision of Water Supply Act, 2003 (Goa Act 28 of 2003).

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Provision of Water Supply (Amendment) Act, 2022.

(2) It shall come into force at once.

2. Amendment of section 6.— In the Goa Provision of Water Supply Act, 2003 (Goa Act 28 of 2003), for section 6, the following section shall be substituted, namely:—

“6. Offences and Penalties.— Whoever contravenes any provision of this Act or of any rules or orders made thereunder, shall, on conviction by a Judicial Magistrate be sentenced to pay a fine of, rupees ten thousand, if the conviction is relating to the user of piped water for domestic purpose, and rupees fifty thousand, if the conviction is relating to the user of piped water for commercial or industrial purpose. “ .

—2—

The Bill has been passed by the Legislative
Assembly of the State of Goa on 19th July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Provision of Water
Supply (Amendment) Bill, 2022**

(Bill No. 7 of 2022)

(As Passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

